



# **GOVERNMENT OF MEGHALAYA**

## **MEGHALAYA MEDICAL ATTENDANCE (SEVENTH AMENDMENT) RULES**

**FOR THE YEAR 1999**

**GOVERNMENT OF MEGHALAYA**  
**HEALTH AND FAMILY WELFARE DEPARTMENT**

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 8<sup>th</sup> October, 1999

No. Health.136/80/Pt/169:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

1. Short title and commencement – (1) These rules may be called the Meghalaya Medical Attendance (Seventh Amendment) Rules, 1999  
  
(2) They shall come into force at once.
  
2. Addition of new clause to Sub-Rule (3) of Rule 10 – In Sub-Rule (3) of Rule 10 of the Meghalaya Medical Attendance Rules, 1981, after Clause (af), the following new clause (ag) shall be added, namely:-

“(ag) Sankara Deva Nethralaya, Beltola, Guwahati, Assam”.

A.R. Khongwir,  
Deputy Secretary to the Govt. of Meghalaya,  
Health & Family Welfare Department.

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Memo No.Health.136/80/Pt/169-A,

Dt. Shillong, the 8<sup>th</sup> October, 1999

Copy forwarded to:-

- 1) The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication in the Meghalaya Gazette.
- 2) The Director of Health Services, (MI)/(MCH & FW)/(Research) etc, Meghalaya, Shillong.
- 3) All Administrative Departments.
- 4) All Heads of Departments.

5) The Managing Director, Sankara Deva Nethralaya Beltola, Guwahati, Assam

By Order etc.,

(B. Macaulay),

Deputy Secretary to the Govt. of Meghalaya,

Health & Family Welfare Department.

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